

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

SERVICE TAX APPEAL NO. 50019 of 2017

[Arising out of Order-in-Appeal No.352-353 (AK)ST/JPR/2016 dated 27/09/2016 passed by the Commissioner of Customs & Central Excise (Appeals), Jaipur].

M/s. Gupta Enterprises
215-Avadhपुरी-II, Mahesh Nagar,
Jaipur (Raj.)

...Appellant

VERSUS

**Commissioner of Central Excise
and Customs, Central Goods and
Service Tax, Jaipur-I**
NCR Building, Statue Circle,
C-Scheme, Jaipur,
Rajasthan-302005

...Respondent

APPEARANCE:

None appeared for the appellant
Mr. Harshvardhan, Authorised Representative for the Respondent

CORAM: HON'BLE DR.RACHNA GUPTA, MEMBER (JUDICIAL)
HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

DATE OF HEARING/DECISION: 18/04/2023

DR. RACHNA GUPTA

Appeal dismissed as withdrawn. For order, see order of date
passed in Service Tax Appeal No. 50018 of 2017.

[Dictated and pronounced in the open Court]

(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)